

Case :- CRIMINAL MISC. BAIL APPLICATION No. - 40120 of 2021

Applicant :- Narendra Singh

Opposite Party :- State of U.P. and Another

Counsel for Applicant :- Yadvendra Singh

Counsel for Opposite Party :- G.A.

Hon'ble Ajay Bhanot,J.

The victim is a minor child of 14 years of age. In her statement under Section 164 Cr.P.C. she has categorically stated that an indecent video depicting her in an inappropriate manner was recorded. The applicant blackmailed the victim and threatened to propagate the indecent video among the public at large.

There is merit in the submission of Shri I. P. Srivastava, learned AGA that the applicant is of tender age and the acts of the applicant clearly show that he can threaten her and influence the course of the trial.

At this stage, no case for bail is made out. Circulating indecent videos of young children and blackmailing them for gains are very serious offences in this age of information technology. The society is still struggling to evolve methods to deal with this menace.

The bail application is dismissed.

The trial court shall make all endeavours to ensure that the criminal case is decided within a period of one year.

The prosecution agencies as well as accused persons are

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directed to cooperate in the trial proceedings to ensure that the trial is concluded within the stipulated period of one year.

Order Date :- 1.12.2021

Dhananjai